

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 21.08.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Intervention Petition (IBC)/16/2024, IA (IBC)/859/2024, IA (IBC)/314/2024, IA (IBC)/625/2024 IA (IBC)/905/2024, Intervention Petition (IBC)/11/2024, Intervention Petition (IBC)/12/2024, Intervention Petition (IBC)/13/2024, Intervention Petition (IBC)/14/2024, Intervention Petition (IBC)/15/2024 in Company Petition IB/296/7/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

**ORDER**

**Intervention Petition (IBC)/16/2024 & IA (IBC)/625/2024**

**Present:** Ld. Counsel Mr. Mohammed Omer Farooq for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent/RP.

**Arguments heard.**

Both parties are at liberty to file written submissions not more than 3 pages within 2 weeks. **Matter is adjourned to 09.09.2024.**

**IA (IBC)/859/2024**

**Present:** Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent/RP.

Ld. Counsels for both parties stated that the facts are similar to IA 213/2024 which has already been decided vide order dated 02.05.2024. In view of the said order this IA is also dismissed.

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**IA (IBC)/314/2024**

**Present:** Ld. Counsel Ms. Niharika Agarwal for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent/RP.

**Matter is adjourned to 09.09.2024.**

**IA (IBC)/905/2024**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.  
None for the Respondents.

For filing of counter by the Respondent No.5. **Matter is adjourned to 09.09.2024.**

**Intervention Petition (IBC)/11/2024**

**Present:** Ld. Counsel Mr. Ravi Charan for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent.

The Applicant has already filed an IA 314/2024 for redressal of his grievance. Therefore, this IA is not maintainable as he is not a necessary party to the application filed for approval of the Resolution Plan. Accordingly, this application is disposed of.

**Intervention Petition (IBC)/12/2024**

**Present:** Ld. Counsel Mr. Ravi Charan for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent.

The Applicant has already filed an IA 492/2024 for redressal of his grievance. Therefore, this IA is not maintainable as he is not a necessary party to the application filed for approval of the Resolution Plan. Accordingly, this application is disposed of.

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**Intervention Petition (IBC)/13/2024**

**Present:** Ld. Counsel Mr. Ravi Charan for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent.

The Applicant has already filed an IA 971/2024 for redressal of his grievance. Therefore, this IA is not maintainable as he is not a necessary party to the application filed for approval of the Resolution Plan. Accordingly, this application is disposed of.

**Intervention Petition (IBC)/14/2024**

**Present:** Ld. Counsel Mr. Ravi Charan for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent.

The Applicant has already filed an IA 972/2024 for redressal of his grievance. Therefore, this IA is not maintainable as he is not a necessary party to the application filed for approval of the Resolution Plan. Accordingly, this application is disposed of.

**Intervention Petition (IBC)/15/2024**

**Present:** Ld. Counsel Mr. Ravi Charan for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent.

The Applicant has already filed an IA 384/2024 for redressal of his grievance. Therefore, this IA is not maintainable as he is not a necessary party to the application filed for approval of the Resolution Plan. Accordingly, this application is disposed of.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**